

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.**

MONDAY, THIS THE 1st DAY OF MAY, 2007.

QUORUM : HON. DR. K.B.S. RAJAN, J.M.

HON. MR. K.S. MENON, A.M.

ORIGINAL APPLICATION NO. 252 OF 2000.

Jagdish Narain Singh, aged about 52 years, Son of, Shri Raj Singh, Resident of, H.No.1203, Damodar Nagar, Petrol Line, Kanpur Nagar.

..... Applicant.

Counsel for applicant: Shri R. Verma.

Versus

1. Union of India through the Secretary, Ministry of Defence, New Delhi.
2. The Senior General Manager, Ordnance Factory, Kanpur.

..... Respondents.

Counsel for Respondents: Sri S.P. Sharma.

ORDER

BY HON. DR. K.B.S. RAJAN, J.M.

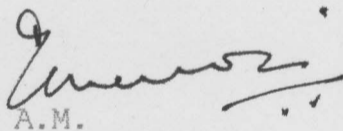
Case of the applicant is simple. He is an ex-serviceman and on his re-employment with the Respondents' organization, according to him, he is entitled to certain additional increments at the time of initial fixation of pay corresponding to the span of service in the Army. According to the applicant, one Shri Chandrahas Singh, Arjun Kumar Singh and Surendra Bahadur Singh, who had also put in equal number of days in the Indian Army were given the benefit of 10 advance increments while the applicant has been denied the same. Thus, on parity with similarly situated persons, the applicant's claim rests.

2. The Respondents have contested the O.A. They have stated that the ten advance increments granted to the aforesaid individuals were by an inadvertent error and the error was rectified by re-fixing their pay. Against such re-fixation of pay, however, those

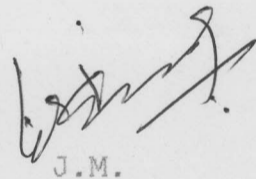
individuals are stated to have approached this Tribunal and got an interim stay. However, on account of non-prosecution of the O.A., their cases were dismissed in default and consequently the interim order of stay got vacated. Subsequently, on filing recall application, the order of dismissal in default was recalled and the O.As were restored to their original status, the fate of which, however, is not known. While restoring the O.As., however, the stay was not again granted.

3. Counsel for the applicant submits that whatever decision this Tribunal takes in respect of Chandrahas Singh and others, may be extended to the applicant herein also. The submission being fair and legal, without going into the merits of the case, we direct that as and when the O.A. No.229/97 is decided, the decision thereof will equally cover the applicant's case also, provided the Respondents are satisfied that the applicant's case is akin to the case of the applicants in the aforesaid O.A.

4. The O.A. is disposed of with the above direction.
No order as to costs.



A.M.



J.M.

Asthana/